

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 514 of 1995

Friday this the 21st day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K.C.Balakrishnan Nair
Circle Inspector of Police,
Minicoy,
Kuniyedathchalil House,
PO. Chulur, Via.REC, Calicut. Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.
2. The Superintendent of Police,
Union Territory of Lakshadweep,
Kavarathi.
3. K.Narayanan, Inspector of Police,
Androth. ... Respondents

(By Advocate Mr. M.V.S.Nampoothiri-for R1&2)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges an order of transfer on the ground that it will dislocate the education of his daughter. In answer Standing Counsel would submit that applicant a police officer had remained at a particular station for nine years and that transfer is essential. Learned counsel for applicant says that applicant will be satisfied if the Administrator considers the matter and passes appropriate orders. If applicant makes a representation before the Administrator

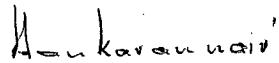
within four days from today, the Administrator shall consider the same and pass appropriate orders before implementing A1. We do not find any justification for issuing any other direction.

2. Application is disposed of as aforesaid.
No costs.

Dated the 21st day of April, 1995.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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